

STATEMENT

Estimated population of tiger, state-wise, in the Country as per Census carried out in 1993

S.No.	Name of the State	Estimated number of Tigers
1.	Andhra Pradesh	197
2.	Dadra & Nagar Haveli	Nil
3.	Goa	3
4.	Bihar	137
5.	Mizoram	28
6.	Himachal Pradesh	Nil
7.	Orissa	226
8.	Rajasthan	64
9.	Gujarat	5
10.	Maharashtra	276
11.	Karnataka	305
12.	Haryana	Nil
13.	Meghalaya	53
14.	Uttar Pradesh	465
15.	Arunachal Pradesh	180
16.	Madhya Pradesh	912
17.	Kerala	57
18.	Tamil Nadu	97
19.	West Bengal	335
20.	Assam	325
21.	Tripura	Nil
22.	Nagaland	83
23.	Sikkim	2
24.	Manipur	N.R.
		3750

(N.R.—Not receive)

Pooyamkutty Hydro-Electric Project

1583. SHRI A.C. JOS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have denied permission for Pooyamkutty Hydro-Electric project in Kerala;

(b) if so, the reasons for the denial;

(c) whether the Government have received requests/representations from the State to review this scheme;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOREST (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (e). The proposal for diversion of 3001.8 ha. of forest land under the Forest

(Conservation) Act, 1980 for Pooyamkutty Hydro-electric Project in Kerala was rejected on merits in January, 1991 due to its likely adverse ecological impacts. The State Government has subsequently requested for reconsideration of the proposal. The proposal has been carefully re-examined by the Ministry and again rejected on 28.6.1996. Recently a letter has also been received from Hon'ble Chief Minister of Kerala requesting for clearance of the project. He has been informed that it would not be possible for the Ministry to approve the proposal as the envisaged benefits of the project will not be commensurate with the environmental and ecological losses caused by large scale clearance of pristine forests of Western Ghats due to construction of the Pooyamkutty Hydro-Electric Project.

Ganga Action Plan

1584. SHRI RAM KRIPAL YADAV :

PROF. AJIT KUMAR MEHTA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ganga Action Plan was launched under the hundred percent Central Grant Scheme;

(b) whether the policy has been reversed and the scheme is now based on equal sharing of the funds between the Centre and State Governments involved;

(c) if so, the reasons for reversing the policy; and

(d) the impact thereof on implementation of the plan?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) Yes, Sir.

(b) to (d). The Ganga Action Plan Phase-I was taken up under cent-per-cent Central Grant for the pollution abatement of River Ganga. It was also to serve as a model to be replicated by the State Governments for pollution abatement of rivers, with the consent of the concerned State Governments, the Ganga Action Plan Phase-II and the National River Conservation plan were sanctioned as centrally sponsored schemes on the basis of equal sharing of capital cost of works between the Central and the concerned State Governments to give greater feeling of commitment and ownership of the programmes to the States. With this change in the sharing pattern the pace of implementation of the schemes and upkeep of the facilities created thereunder is likely to improve.

Flood Control Measures

1585. SHRI CHAMAN LAL GUPTA : Will the Minister of AGRICULTURE be pleased to state :

(a) the losses caused by heavy rains and floods in the current rainy season in Jammu & Kashmir in each district;